# 3709 Representation of People [24 DEC. 1958] (Amendment) Bill, 1958 3710

श्री हर प्रसाद सक्सेनाः यह फोटो तो ग्ररवन के लिए है।

श्रीमती शारदा भागवः वह तो ठीक है कि यह अरवन एरिया के...। मैं दूसी बात भी कठूंगो कि लेकिन पहले फोटो की बात कठंगो ।

SHRI H. P. SAKSENA: If I heard the Law Minister correctly, he said that the question of photos applies only to urban areas.

श्रीमती शारदा भागवः मेरे पास केवल पांच ही मिनट हैं और उसे ग्राप कम न करें तो अच्छा है। अरबन एरिया में भी पर्दा है। इसके साथ साथ महिलाएं ग्रपना फोटो देना कभो पसन्द नही करेंगी । रूरल एरिया में जहां फोटोग्राफ़ नहीं होंगे वहां के बारे में भी मैं कहना चाहती हूं कि ग्राइडेंटिटी काई का भो उपयोग गलत तरीके से हो सकता है । में ग्रापको बताऊं कि पहले जनरल इलैक्शन में सही नाम न लिखे जाने का ग्रसली कारण क्या हुआ ? ोटसं लिस्ट बनाने वाले जब किसी व्यक्ति के घर में पहुंचते ये ग्रीर उनको वहां पूरुष या मालिक नहीं मिलता था या किवाड बन्द मिलते थे तो में ग्रापको बताऊं कि पड़ोस से पूछ जेते वे कि इस मकान में कौन कौन रहता है, उनके घर में कौन कौन महिलाएं है। पोसी बता देते थे कि ग्रमक व्यक्ति यहां रहता है, उसका नाम बता दिया--एक उनकी मां रहतो है, एक उनको पत्नी है, एक उनकी वि वा बहिन रहती है। ग्रंदाजे से उनको उम्प्र भो बता दो । वही लिखा कर प्रिन्ट हो गया । इस प्रकार सही सची न बनने की वजह से बहुत सी महिलाएं मत देने से वंचित रह गयीं। इनैक्शन कमिश्नर के अनुसार जब वे अपना नाम नहीं बतलाती थीं, तो अब फोटोग्राफ़ या ग्राइडेंटिटी कार्ड रख देने से भी वही बात ोने वाली है। वहां पर जब आइडेंटिटी कार्ड तैयार करने वाला जायेगा अगर पुरुष या मालिक घर में न होगा तो पड़ोस में ग्राइडेंटिटी कार्ड दे दिया जायेगा । 102 RSD-6.

तो स प्रकार इन ग्राइ डेंटिटी काडों में जिनमें फोटोग्नाफ़ नहीं होगा, उनका दुरुपयोग हो सकता है। सरकार से मैं सहमत हूं और मुझे बड़ी प्रसन्नता है कि वे जिस प्रकार की भी गलतियां होती हैं या मतों का दुरुपयोग होता है, उसको सही करने के यत्न में है। यह बहुत सही है और उनके उद्देश्य से मैं पूरी तरह सहमत हूं और मैं चाहती हूं कि मतों का जितना भी दुरुप ोग या गलत उपभोग मिटाया जा सके उतना मिटाना चाहिये। पर यह फोटोग्नाफ़ वाली बात कभी चलने वाली नहीं है।

एक माननीय सदस्य : क्या किया जाय?

श्रीमती शारदा भागंव : महिलाओं के बारे में आपको मालूम है कि वे पुरुषों के सामने पर्दा करती हैं । में अपने अनुभव की बात कहती हूं कि राजस्थान में वे औरतों के सामने भी अपनी शक्ल नहीं दिखातीं, पुरुष की बात क्या कहें । सब जगह यही बात है । तो क्या आप यह समझते हैं कि वे अपना फोटोग्राफ़ पब्लिश कराने को तैयार होंगी ? जरा आप प्रैक्टिकल होकर देखिये इसका परिणाम वया होगा ? इसका परिणाम यह होगा कि जिस तरह से सन् १९४२ के इलैक्शन में लाखों महिलाएं अपने मताबिकार से बंचित हो गई थीं, उसी तरह से अब आप बंचित कर ो और इस व्यवस्था से भी महिलाएं ही मताबिकार से बंचित होने वाली हैं ।

श्वी जस्पत राय कपूर (उतर प्रदेश): फोटोग्रा-कदेने की बात नहीं है, यह तो उन्हीं के पास रहेगा।

MR. DEPUTY CHAIRMAN: Order, order.

श्रीमती शारदा भागवाः चूंकि समय बहुत कम है, मैं फिर ग्राप से कहना चाहती हूं कि दो चार दोष जो इसमें रह गए हैं, उन्में संशोधन होना चाहिये। इसलिये मैं ग्रपनी यह राय देना चाहती हूं कि ग्राप इस बिल का

## 3711 Representation of People [RAJYA SABHA] (Amendment) Bill, 1958 3712

[श्रीमती श.रदा भागंव] से तेक्ट कमेटी में भेज कर इस पर फिर से बिचार करें और इस क्लाज के संशोधन करने की विशेष आवश्यकता है। आशा है, आप मेरा यह शो न सीकार करेंग।

SHRI A. K. SEN: Mr. Deputy Chair man, Sir, the first point that has to be answered is the question whethe; we should or should not have sen this Bill to another Select Committe< of this House. Sir, it is an amending Bill containing a very few importan provisions, and the three importan provisions that are there, according t( me, have been and necessarily can b< debated threadbare on the floor of thi House, and I do not see any particula advantage in having a Select Com mittee for the purpose of going int< these few provisions. In fact th< Select Committee that we had in th other House recommended one impor tant change, the deletion of sectioi 7(d) of the Act of 1950 which thi House rejected. The House rejectee that clause.

SHRI B. B. SHARMA: That was good

SHRI A. K. SEN: Good or bad th House has rejected it. It must b good; the House being supreme, it rejection must be held to be good.

I can understand the anxiety c hon. Members from this Hous regarding the amendment to sectio: 17 of the 1950 Act. Hon. Member will recollect that we are bringing th law back to the stage in which it wa in 1954. Only in 1956 was this chang inserted, namely, the addition of th words "in the same State". Now i has been found to create so man difficulties by the same voter bein registered in several constituencies i different States, and many complaint came recently from an area where very contested by-election was fough where the allegations were that a larg number of voters were enrolle In Madras and also in Kerala and the were just being moved from one Stat xo another for the purpose of voting.

SHRI H. N. KUNZRU: How can the voters be moved from one State to i another?

SHRI A. K. SEN: It is only a few miles across the border. The complaint is that they were.

SHRI P. S. RAJAGOPAL NAIDU: It is a fact.

SHRI A. K. SEN: In fact complaints reached me personally, apart from the Election Commission, even before the election and also after the election. Well, for the purpose of allaying all fears I think it is absolutely healthy that no voter should be enrolled in more than one constituency, whether in the same State or outside. This limitation that it will only apply in one State and not when it is in another State is artificial. It has led to very grievous complaints, and it is absolutely necessary that we should not have this limitation only for a State and not for outside a State. There is no reason why it should be so. It is true that henceforward those few Members of this House who would be coming here through future elections, that they would have to come from the State constituency in which they are registered, and I do not see any harm in it. Those who have already been elected are here already; they are not affected; this Act is not going to affect their position. It is only to future elections that this Bill will apply, and I do not see any difficulty whatsoever in a person standing from the State in which he is actually enrolled. I do not see any reason to suppose that the rights of any Member of this House have been affected; the existing Members have not been touched it all; it is only for future Members that this Act will apply. It is also true that under article 80 of the Constitution the Members of this Sabha must represent the States, "not more than two hundred and thirty-eight representatives of the States". That is the language of article 80. Therefore it is all the more necessary that they come

from the State in which they are registered. Why should they come from another State? I do not see how their rights would be curbed if they cannot stand from another State where they are not registered.

SHRI SHEEL BHADRA YAJEE: But the Lok Sabha candidate can stand from everywhere.

SHRI A. K. SEN: It is the House of the People; this is the House of the States. It is in the very nature of things. You are not representing the people; you are representing the States, with due deference to every one of us. This is the very nature of your character under the Constitution. In any event, whether they represent a State or not, it is but proper that future Members should come from and represent those States in which they are registered. I do not see how their rights are curbed, and so far as the existing Members are concerned, they are not curbed at all.

SHRI V. K. DHAGE: It is the question of these very existing Members becoming the future potential Members. They can come only from the constituencies in a State in which their names are registered.

SHRI A. K. SEN: Like Mr. Dhage another hon. Member gave an example. He said that he has now been transferred from Hyderabad to Bombay. Well, if he has been transferred from Hyderabad to Bombay, he will in future come from Bombay in the next election if the territory in which he is registered has since been merged in Bombay.

SHRI V. K. DHAGE: If I might interrupt the hon. Minister, what Mr. Bisht pointed out was as to how you would construe "ordinary residence".

SHRI A. K. SEN: That is a different matter. We are now dealing with the curbing of rights of the Members at

this stage. So far as "ordinary residence" is concerned, that is a different matter to which I shall come presently. That disposes of the question regarding affecting the rights of the existing Members here, and I am sure it is clear that none of the rights is affected.

SHRI H. N. KUNZRU: They are affected, only you don't recognise it.

SHRI A. K. SEN: They are not affected.

SHRI H. N. KUNZRU: They are affected.

SHRI A. K. SEN: You remain where you are; Mr. Dhage remains where he is and others remain where they are.

DIWAN CHAM AN LALL: I do not want to interrupt my hon. friend, but is it not a fact that Members have a certain right today to stand from any State that they choose, not necessarily from the State where they are registered?

SHRI A. K. SEN: You have got to be registered; the only right now is that you can be registered in more than one State. So far one can be registered in more than one State. That right is being taken away now. It was put forward that it leads to great difficulty if a man's name is registered in more than one State; we have come across these difficulties.

MR. DEPUTY CHAIRMAN: He has to choose the State that he wants to represent.

SHRI A. K. SEN: I do not see what difficulty Mr. Dhage will have in future. We shall welcome him back here as the representative of Bombay instead of as the representative of Hyderabad. I 'do not see any reason . .

SHRI V. K. DHAGE: Is the choice left to the candidate?

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SHRI A. K. SEN: Of course, the choice is left to you in the sense that your 'ordinary residence' determines this- I mean, your 'ordinary residence' depends upon your choice. The choice is always yours. You determine your 'ordinary residency and your 'ordinary residence determines the State where you are registered. That is all.

SHRI J. S. BISHT: He will have to migrate from Hyderabad to Bombay.

SHRI A. K. SEN: No, no, he remains where he is; his territory has been transferred to Bombay; that is all.

SHRI J. S. BISHT: But he lives in Hyderabad.

SHRI A. K. SEN: If he lives in Hyderabad he has made his choice and therefore he cannot complain about it. Now if he is living in Hyderabad he cannot hope to be registered in Bombay. That we are going to stop.

SHRI V. K. DHAGE: I may be living in both the places.

SHRI A. K. SEN: All personalities in this House are always courteous, and if they were agreed on the principle that it is not desirable to allow a man to be registered in more than one State, then all these personal inconveniences—I do not consider them inconveniences at all, but all these personal inconveniences—must necessarily follow depending upon the choice he has made with regard to his ordinary habitation.

SHRI JASPAT ROY KAPOOR: I am afraid the whole question is a little misunderstood. My point is that a citizen of India residing anywhere in India can stand for the Lok Sabha from any constituency. A person residing in Bombay can stand from a constituency in Madras for the Lok Sabha, but it is not so the case with regard to elections to Rajya Sabha. SHRI A. K. SEN: You don't want to equate yourself, do you, and even if you try to, you cannot with the Lok Sabha, because the Constitution has made a very great difference between your status and the status of the representatives in the Lok Sabha. You represent the States and not the people of any particular constituency.

### (Interruptions.)

SHRI H. N. KUNZRU: The Law Minister, I am afraid, is begging the question.

SHRI A. K. SEN: Hon. Members have made three points and I answer them.

SHRI TRILOCHAN DUTTA (Jammu and Kashmir): Suppose I belong to 3 particular State . . .

SHRI A. K. SEN: Let us not take any particular example.

SHRI TRILOCHAN DUTTA: All right, I am raising it generally. It is not necessary that a person belonging to the Bombay State must be returned to the Council of States to represent that State. After all the person who comes here has to be selected by that particular State to represent their interests. Now maybe that a particular State can find certain other person who is not ordinarily resident in that State but is better able to represent their interests. There should be no bar in that case.

SHRI A. K. SEN: Then he ought to be registered there; if it is found so desirable that he should represent Bombay and not his home State, he ought to be registered in Bombay. Why should he be registered in Bombay and at the same time be registered elsewhere? I cannot understand that; it is begging the question. If I represent Rajasthan better than Bengal, then I ought to be registered in Rajasthan.

SHRI JASPAT ROY KAPOOR: But only if you go and reside in Rajasthan

Shri A	4. K.	SEN:	If	I have	
temerity to represent Rajasthan,					
should	also	take	the	trouole	
registering myself in Rajasthan.					

SHRI P. N. SAPRU: There is no dual citizenship here. There is only common citizenship. Therefore by implication you are introducing this notion of dual citizenship.

MR. DEPUTY CHAIRMAN: Mr. Sapru, no question of citizenship is involved here.

SHRI A. K. SEN: If that is so, then I am entitled to get myself registered all over India. After all, we have to make these elections fair and foolproof, and it is from that point of view that we are approaching this question, not from the point of view of exercising our right with regard to citizenship.

Then, Sir, something has been said with regard to the question of 'ordinary residence'. I said that the expression 'ordinary residence' occurs in the Letters Patents of the three High Courts. So far as the Civil Procedure Code is concerned, it uses the expression 'actual residence'. In the last Act it was defined only by paraphrasing it—'ordinary residence' means only ordinary residence. It did not carry the matter further.

SHRI B. B. SHARMA: Who will determine it?

SHRI A. K. SEN: The Election Officer will determine it.

SHRI B. B. SHARMA: That will be very invidious, because supposing . . .

SHRI A. K. SEN: Does the hon. Member want to determine it himself in the Rajya Sabha? He has to allow some officer to function.

SHRI P. N. SAPRU: Any appeal provided?

SHRI A. K. SEN: Yes. In the old Act, apart from the question of

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'ordinary residence'. there was the question of ownership and possession of a house. What the present Bill seeks to do is to delete the provision regarding ownership and possession of a house. Even under the old Act it was leit to the Election Officer to decide all these questions. Sir, there is a good deal of misunderstanding in appreciating the nature of the amend ment proposed. The amend confer ment does not jurisdic tion the Electoral Officer which on The jurisdic was not there already. tion of the Electoral Officer was already there, not only with regard to but also 'ordinary residence'. with regard to possession and ownership of houses. He determined ordinary residence; he determined possession and ownership. Now he determines ordinary residence and only not possession and ownership of houses. Now, Sir, the hon. Members have not suggested which other officer ought to be entrusted with this duty. They have done their duty well.

SHRI B. K. P. SINHA (Bihar): May I seek some clarification, Sir? Previously there was some foolproof and objective standard ownership of a house, possession of a house. Now you are leaving everything to the subjective evaluation of an officer. What does 'ordinary residence' mean? It may mean six months to one man, and it may mean ten months to another man. So, there are varying standards varying with officers.

SHRI A. K. SEN: This is all objective. The hon. Member is a lawyer, and he can understand it fully well. It is purely objective. It is not dependent upon the subjective will of the officer. It is as objective as the other thing. And if he commits a mistake, then, Sir, as under the old Act, there is a provision by which the Chief Election Commissioner has the right to order a revision of the rolls under section 21(2). There is no other machinery which the hon. Members can devise better than this. It has worked very well so far. (Interruption.) SHRI B. B. SHARMA: May I seek some clarification, Sir?

SHRI A. K. SEN: I do not know what further clarification is asked for, because I think I have already clarified the position. I have shown how the jurisdiction is already there. These Electoral Officers have been the First Class Magistrates. And if this work is to be done judicially, it should be left to those First Class Magistrates who have been doing this work before also, subject to the final revising authority of the Chief Election Commissioner. And this system has worked well.

SHRI AN AND CHAND: May I pose one question, Sir? According to the old law, the term 'ordinary resident' had with it the words 'or owns a house'. Now those words are not there, and only 'ordinary resident' remains. The mere fact that he owns a house does not make him an ordinary resident. The whole contention has been ...

SHRI A. K. SEN: That is not a question, Sir. The hon. Member is only making a submission.

SHRI ANAND CHAND: When it is so difficult even for us to follow the implication of 'ordinary resident', how difficult would it be for the Electoral • Registration Officer to follow? That is my question number one. Secondly, Sir, with regard to the finding of the Electoral Registration Officer, there is no question of going in appeal to the Election Commission under the law ...

### (Interruption.)

SHRI A. K. SEN: In the last heated byelection with regard to the Bhowanipore constituency, what happened? Many questions were 'asked by Mr. Bhupesh Gupta. The Chief Election Commissioner did order a revision of the rolls, including 1,200 voters. But that does not matter. Under the old Act, Sir, 'ordinary resident' and the person who owned a house were different persons, and both had to be determined in the alternative. The hon. Member thinks that 'ordinary residence' was coupled with the words 'or possessing a house'. But that was not so. The two are quite separate from each other. The word 'or' makes that position clear. Either he is an ordinary resident or he owns a house. In most cases, Sir, the "Chief Election Commissioner had to determine whether he ' was an ordinary resident or not, and he followed the well-known meaning of the words 'ordinary residence'.

SHRI B. B. SHARMA: Suppose, Sir, I am residing here in Delhi as a Member of Parliament. I own a house and some property in my own village in U.P. Now when you are taking away that clause, I will not be entitled, on the basis of my owning a house in Azamgarh, to be enrolled as an elector in U.P., but I will he enrolled here in Delhi. Will that not cause some difficulty to me?

SHRI A. K. SEN: No; not at all. You read the Bill. We have said that a Member of Parliament who is away in connection with his work in Parliament remains an ordinary resident.

SHRI V. K. DHAGE: It is not a question of work in Parliament.

SHRI A. K. SEN: The question was about Parliament.

SHRI B. B. SHARMA: I am putting it again. Suppose a man is carrying on business in Delhi regularly, and because he goes for a month or so....

SHRI A. K. SEN: You are again bringing in another concept altogether, because a man may carry on business here without ordinarily residing here. Don't bring in two things.

SHRI B. B. SHARMA: Sir, business can be of various types.

SHRI A. K. SEN: That is a different matter. But the jurisdiction of a court over a man who carries on business does not depend upon his residence. 3721 Representation of People [24 DEC. 1958] (Amendment) Bill, 1958 372

That is again another *S* P.M. well-known judicial expression as Mr. Sapru will i tell you that a man/ may not be ordinarily resident but he may carry on business and the court will have jurisdiction to try his case. Now that disposes of the question about ordinary residence and I think the only thing that remains is about identity cards. Most objections have come from our Lady Members. They forget that even Purdahnashin women have to subject themselves to being marked with indelible ink and they have to subject themselves to enquiries in the course of which they have to answer the questions. They have to say what their names are. So the example the Lady Member gave here that they refused to give their names and so have been disenfranchised, will not help them.

Shrimati SHARDA BHARGAVA: You have not followed.

SHRI A. K. SEN: I have followed.

SHRIMATI SHARDA BHARGAVA: The Election Commissioner said that it was the reason-that they did not give out their names. It was wrong. They are prepared to give out their names ...

SHRI V. K. DHAGE: But not show their faces?

SHRI A. K. SEN: The hon. Lady Member had said that if they are not willing to give their names, they will be all the more unwilling to be photographed. She said so but at the present moment a strict Purdahnashin .

SHRI B. B. SHARMA: And get compared to the photograph and avail themselves before the Electoral Officer . . .

SHRIMATI SHARDA BHARGAVA: Sir . . .

SHRI A. K. SEN: Will you kindly allow the question to be answered instead of putting questions all the

time. At the present moment the Purdahnashin ladies are taken to booths where there are lady Presiding Officers and they only expose their fingers in the presence of lady Presiding Officers. If women object to their identities being checked by lady Presiding Officers, the law cannot encourage such tendencies because the rights of citizenship have to be exercised with every responsibility that a citizen bears for the purpose of allowing the State to have the democratic machinery function properly and fairly. So they cannot have all their ways. If they are so cussed that even before lady members they, will not allow themselves to be photographed, the law cannot allow them ...

SHRIMATI SHARDA BHARGAVA: Sir I have not . .

SHRI A. K. SEN: Lady photographers photograph those who are Purdahnashin women and we are providing not only for photograph-identity cards but for identity cards without photographs or other means of identification. I cannot imagine why a lady who is so anxious to cast her vote intelligently either for one party or the other should object to allow herself being examined by ladies for the purpose of seeing that she alone votes and not somebody else in her place. What is the purpose of all this?

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भी किन्नोरी राम (बिहार): अगर यह
फोटो वोट देने के बाद किसी मर्के साथ
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MR. DEPUTY CHAIRMAN: Order, order. Please address the Chair.

SHRI A. K. SEN: No, Sir. This is a point which I want to explain not that I want to a void because this is a point over which there is a lot of misunderstanding. The rules that the Election Commissioner is going to frame are taking into account all these difficulties in our social system but I can assure hon. Members that in the

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[Shri A. K. Sen.] two constituencies in which the trials have been made in the city of Calcutta one a predominantly Muslim constituency and the other a predominantly, let us say, Rajasthani and other people residing where women are more conservative.

SHRI KISHORI RAM. Bihar is most backward.

SHRI A. K. SEN: You will not own that even if I say. There are two constituencies in Calcutta where tests have been made and no difficulty of this sort which the hon. Members have envisaged has occurred and more than that I think that answers Mr. Dhage's point. He said that unless everyone is given an identity card, this should not be enforced. The language of the section is that. The hon. Members will read that. It is only in that constituency where identity cards have been delivered that this requirement will be enforced, not in others.

SHRI V. K. DHAGE: No. What I said was that since you have amended Section 17 and also inserted the identity card, the question of impersonation becomes zero.

SHRI A. K. SEN: Yes.

SHRI V. K. DHAGE: Therefore section 20(1) need not be amended.

SHRI A. K. SEN: You are assuming that identity card business would be applied in the whole 'country. It is not so. It will be applied only to that constituency where it has been delivered whereas the other thing is meant for the whole country.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): Do I understand that the Government bears the expenditure for taking the photograph?

SHRI B. B. SHARMA: That is obvious.

SHRI A. K. SEN: Certainly otherwise it would have been a taxing statute. We would have had to take the powers of taxation. That answers all the objections. Therefore, I say that I have to unfortunately oppose this motion for reference to Select Committee.

MR. DEPUTY CHAIRMAN: Do you want to press your motion to vote, Mr. Anand Chand?

SHRI ANAND CHAND: Yes, I feel that it should be pressed.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, be referred to a Select Committee consisting of the following Members:

- 1. Shri P. N. Sapru
- 2. Shri B. K. P. Sinha
- 3. Dr. W. S. Barlingay
- 4. Shri Jaspat Roy Kapoor
- 5. Shri P. S. Rajagopal Naidu
- 6. Shri J. S. Bisht
- 7. Shri Deokinandan Narayan
- 8. Shri B. B. Sharma
- 9. Pandit S. S. N. Tankha
- 10. Shrimati Yashoda Reddy
- 11. Shri H. N. Kunzru
- 12. Shri Perath Narayanan Nair
- 13. Shri Rohit M. Dave
- 14. Shri V. K. Dhage
- 15. Shri Anand Chand (the mover)

with instructions to report by the 1st day of the next session."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of \*72<iRepresentation of People [24 DEC. 1958] (Amendment) Bill, 1958 3726

the People Act, 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We ;hall take up clause by clause consi-ieration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 8—Amendment of Section 20

SHRI AN AND CHAND: Sir, I move:

1. "That at page 2, for lines 18 to 20, the following be substituted, namely: ----

'(1) A person shall be deemed to be ordinarily resident in a constituency if he ordinarily resides in that constituency or owns, or is in possession of, a dwelling house therein.""

MR. DEPUTY CHAIRMAN: The clause and the amendment are before the House.

SHRI AN AND CHAND: Sir I have moved this amendment in spite of the hon. Minister has what said because I feel that the law as it stands at the moment without putting in the amendment as suggested now in the Bill that has come from Lok Sabha would do no harm. I mean all the arguments advanced that it will make people reside in more than one consti tuency-I don't see there is any diffi culty if people have houses, owning in five separate areas and they live part of their time in one of these areas in many States. I don't see any difficulty because they will only be voting onge. So I think that this law has not work ed harshly, that there is no difficulty in allowing the present Statute to stand as it is. Therefore my amend ment is worded on the same lines as the existing law and I think the law as it has been amended by the Lok Sabha and put in, here should be left where it was in the beginning. in9 Rsn 7

SHRI A. K. SEN: Sir, I have already explained why the Election Commissioner thought it necessary to have the law changed because a person was being allowed in several constituencies simply because he owned or possessed houses all over the place. It is much better and much more scientific and logical to register only in the place where he ordinarily resides and mere possession of houses or more ownership of houses all over the place should not entitle him to stand. I think it is only logical that we leave it as it is in the Bill.

MR. DEPUTY CHAIRMAN: The question is:

1. "That at page 2. for lines 18 to 20. the following be substituted, namely: ----

'(1) A person shall be deemed to be ordinarily resident in a constituency if he ordinarily resides in that constitutency or owns, or is in possession of, a dwelling house therein."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill." The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 39 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI A. K. SEN: Sir, I move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

MR. DEPUTY CHAIRMAN: The ; House stands adjourned sine die.

> The House then adjourned sine die at ten minutes past five of the clock.